

THE HIGH COURT OF KERALA

B1 -- 79592 / 2013(2)

Kochi – 682 031
Dated – 04/09/2013

OFFICIAL MEMORANDUM

Sub : Judicial Officers – General Transfer , 2014 –
Representations from individual officers - regarding

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The General transfer, 2014 of Judicial officers shall be effected strictly in accordance with the General transfer norms already circulated. The officers due for transfer during General transfer, 2014 are directed to submit their representation in the prescribed proforma. The representation (9 copies each) should reach the High Court on or before 05/10/2013.

(By Order)


N. Anil Kumar

Registrar(Subordinate Judiciary)

To

All Principal District Judges and Chief Judicial Magistrates for information and communication to Subordinate Judicial Officers in their respective jurisdiction.
(Including those on leave, deputation, suspension etc.)
The Special Judge (SPE / CBI) – I & II, Ernakulam
The Special Judge (SPE / CBI), Thiruvananthapuram.
The Special Judge(NDPS Act Cases) Vatakara and Thodupuzha.
All Motor Accidents Claims Tribunals.
The Special Judge (Idamalayar Investigations), Ernakulam.
The Addl. Sessions Judges (Abakari Cases), Neyyattinkara & Kottarakkara.
The Judges of all Family Courts.
The Special Addl. Sessions Judge (Marad Cases), Kozhikode.
The Tribunal for local self Government Institutions, TRIDA Complex, Medical College, P.O., Thiruvananthapuram.
The Enquiry Commissioners and Special Judges of Thiruvananthapuram, Thirssur Kottayam and Kozhikode
The University Appellate Tribunal, Thiruvananthapuram
The Kerala co-operative Tribunal, Thiruvananthapuram
The Forest Tribunal, Kozhikode.
The Wakf Tribunals of Kollam, Ernakulam and Kozhikode.
The Presiding Officers of Labour Court, Kollam, Kozhikode & Ernakulam
The Administrative Records Section, High Court (2 copies)
The file

THE HIGH COURT OF KERALA

B1 - 79592 /2013(1)

Kochi - 682 031

Dated - 04/09/2013

OFFICIAL MEMORANDUM

Sub : General Transfers 2014 - Statement showing the property interest, close relations etc. of Gazetted Officers in the Judicial Department called for - regarding.

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The Officers mentioned below are requested to furnish to the High Court the particulars regarding the property interests, close relations etc. as on 01/09/2013 of themselves and of the Gazetted Officers in their respective jurisdiction and control (including those on leave, deputaton, suspension etc.). The said particulars should be furnished in detail in the attached proforma to the High Court without fail on or before 05/10/2013.

(By Order)



N. Anil Kumar

Registrar(Subordinate Judiciary)

To

All Principal District Judges and Chief Judicial Magistrates of 14 districts
The Special Judge (SPE / CBI) - I & II, Ernakulam
The Special Judge (SPE / CBI), Thiruvananthapuram
The Special Judge, NDPS Act Cases, Vada kara and Thodupuzha.
All Motor Accidents Claims Tribunals.
The Special Judge (Idamalayar Investigations), Ernakulam.
The Addl. Sessions Judges (Abakari Cases), Neyyattinkara & Kottarakkara.
All Judges of Family Courts
The Special Addl. Sessions Judge (Maree Cases), Kozhikode.
The Tribunal for local self Government Institutions, TRIDA Complex,
Medical College, P.O., Thiruvananthapuram.
The Kerala Co-operative Tribunal, Thiruvananthapuram.
The Enquiry Commissioners and Special Judges of Thiruvananthapuram, Thirssur
Kottayam and Kozhikode
The University Appellate Tribunal, Thiruvananthapuram.
The Forest Tribunal, Kozhikode.
The Wakf Tribunals of Kollam, Ernakulam and Kozhikode.
The Presiding Officers of Labour Court , Kollam, Ernakulam & Kozhikode
The Judicial Members of Agricultural Income Tax and Sales Tax Appellate
Tribunal of Ernakulam,

Shri Sunil Thomas, Registrar, Supreme Court of India, New Delhi.
Shri A.M.Babu, Director, Kerala Judicial Academy, High Court.
Shri K.Balasubramaniam, Chairman, Munnar Special Tribunal, Munnar
Shri S.Jagadees, Registrar General, High Court of Kerala.
Sri. P.Mohanadas, Member Secretary, KELSA, Ernakulam
Shri S.Mohandas, Registrar(Vigilance), High Court of Kerala
Shri B.G.Harindranath, Addl. Director, Kerala Judicial Academy, High Court.
Shri T.S.P.Moosath, Registrar (Judicial), High Court of Kerala
Shri Venu Karunakaran, Registrar (Recruitment & Computerisation),
High Court of Kerala
Shri P.D.Sarangadharan, Secretary, Kerala Legislative Assembly, Tvpm
Shri C.P.Ramaraja Prema Prasad, Law secretary, Government of Kerala,
Thiruvananthapuram.
Shri S.H.Panchapakesan, Legal Advisor and Disciplinary Enquiry Officer,
Kerala State Electricity Board, Thiruvananthapuram.
Shri K.Sathyam, Director, ADR Centre
Shri E.Baiju, Registrar, Kerala Administrative Tribunal, Thiruvananthapuram
Smt.C.S. Sudha, Registrar, Cyber Appellate Tribunal, New Delhi
Smt. M.G.Padmini, Presiding Officer, Debt Recovery Tribunal, Jabalpur(M.P.)
Shri K.S.Sarathchandran, Deputy Registrar, Kerala Administrative Tribunal,
Thiruvananthapuram
Shri K. Ananthakrishna Navada, Deputy Director, Kerala Judicial Academy
Shri G.Anilkumar, Joint Secretary (Suits) Law Department,
Government of Kerala, Thiruvananthapuram.
Shri Suresh Babu V.P.M, Assistant Director, Kerala Judicial Academy.
The Administrative Records Section, High Court (2 copies)
The file.



STATEMENT SHOWING PROPOERTY INTERESTS, CLOSE RELATIONS ETC OF THE GAZATTED OFFICERS IN THE
JUDICIAL DEPARTMENT AS ON 01-09-2013

<i>Name , designation and period of service in the present station with date</i>	<i>Date of Birth and Qualifications</i>	<i>Native place , Thaluk and District</i>	<i>Details of immovable properties / business interests describing the nature of the properties, business its extent, location, how obtained, from which year and all other relevant particulars</i>	<i>Name of courts having jurisdiction over the immovable properties</i>	<i>Details of close relations giving exact relations stating whether dependent on the officer or not</i>	<i>Name of Courts having jurisdiction over the places where the close relations are residing</i>	<i>All places of practice as Lawyer before recruitment</i>
1	2	3	4	5	6	7	8

<i>Particulars of litigations if any wherein the officer and / or his close relations are involved</i>		<i>Details of previous services in the Gazetted cadre</i>			<i>Present residential address</i>	<i>Permanent address</i>	<i>Remarks</i>
<i>Name of court</i>	<i>No. and nature of cases</i>	<i>Post held</i>	<i>Place</i>	<i>Period with date</i>			
9	10	11	12	13	14	15	16

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